GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:3333 ANSWERED ON:12.12.2014 INSPECTION OF MEDICAL COLLEGES Khadse Smt. Raksha Nikhil

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of medical collegesinspected by the Medical Council of India (MCI) during each of the last three years and the current year, State/UT-wise;

(b) the number of medical colleges foundviolating the regulatory norms and provisions along with the action taken/proposed to be taken by the Government/ MCI thereon during the said period, State/UT-wise;

(c) whether the Government/MCI hastaken note of reported news of private practicing doctors enrolled in the medicalcolleges as faculty members only for fulfillment of statutory requirements during the time of inspection of medical colleges, and if so, the details thereof along with thereaction of the Government/ MCI thereto;

(d) the action taken/proposed to betaken by the Government/MCI against such erring doctors/ medical colleges; and

(e) the measures taken/proposed to betaken by the Government/MCI for surprise inspection, particularly of private medicalinstitutions to curb such illegal practice therein?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK)

(a): A Statement containing the number of medical colleges inspected by the Medical Council of India during last three years is placed at Annexure - I.

(b): A Statement containing the names of the Medical Colleges found deficient as per the "Minimum Standard Requirements for the Medical College for 50/100/150 Admissions Annually Regulations, 1999" and "Minimum Standard Requirement for the medical college for 200/250 admissions annually Regulations, 2010" during the last three years is placed at Annexure - II.

(c) & (d): The Medical Council of India has informed that it has taken note of the issue of irregularities in enrolling doctors as faculty in Medical College during inspection as reported in a news item published in the 'Time of India' on 30.11.2014.

It has also informed that it enters the declaration forms of teaching faculty of all the medical colleges inspected by it in a software and if any faculty is found working simultaneously in more than one college after verification, the Council takes action according to the regulations against the said faculty as well as Dean/Principal and management of the concerned college.

(e): As per the directions of the Order dated 20.12.2013 passed by the High Court of Delhi, only surprise inspections are carried out by the Council.